

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 85706 of 2015

(Arising out of Order-in-Original No. 50-52/AC/COMMR/TH-II/2014/247 dated 24.12.2014 passed by the Commissioner of Central Excise, Thane-II)

M/s. Ally Pharma Options Pvt. Ltd.

Appellant

Plot No. J-7, MIDC, Tarapur Indl. Area,
Boisar, Dist. Palghar 401 506.

Vs.

Commissioner of Central Excise, Thane-II

Respondent

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai 400 028.

AND

Excise Appeal No. 85707 of 2015

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Vs.

Commissioner of Central Excise, Thane-II

Respondent

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (W), Mumbai 400 028.

Appearance:

Shri Prasannan Namboodiri, Advocate, for the Appellant
Shri Anantha S. Krishnan, Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

Date of Hearing: 29.06.2022

Date of Decision: 29.06.2022

FINAL ORDER NO. A/85602-85603/2022

PER: SANJIV SRIVASTAVA

These appeals are directed against Order-in-Original No. 50-52/AC/COMMR/TH-II/2014/247 dated 24.12.2014 passed by the Commissioner of Central Excise, Thane-II.

2.1 Learned counsel for the appellant submits that they have filed three appeals, i.e. appeal Nos. E/85705, 85706 & 85707/2015 against a single order-in-original disposing of three show cause notices, and states that one appeal before this Tribunal would suffice. Therefore he prays for withdrawal of appeal Nos. E/85706 & 85707/2015 as infructuous.

3.1 Heard both sides.

3.2 Considering the submissions made by learned counsel, appeal Nos. E/85706 & 85707/2015 are dismissed as withdrawn. Appeal No. E/85705/2015 has been heard and order reserved, separately.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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